

Radio Station at Asansol

1114. SHRI SAIFUDDIN CHOU-DHURY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government are considering to set up a Radio Station at Asansol;

(b) if so, details thereof; and

(c) if not, why not?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDHEN M. JOSHI): (a) to (c). Asansol is well within the day time primary grade medium-wave service range of both 50 KW and 100 KW medium-wave transmitters operating at A.I.R., Calcutta. In view of this and due to the constraint on resources there is no proposal for setting up a separate radio station at Assaisol.

Appointments and transfers of Judges

1116. SHRI N. E. HORO:

SHRI K. MALLANNA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose that one third of the High Court judges should be appointed from outside the State and the post of the Chief Justice should be transferable from one State to another;

(b) if so, whether it is also a fact that the Bar Council of India has opposed this proposal;

(c) whether any State have given their views on this proposal; and

(d) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) The Government has received representations from various quarters urging that as a matter of policy the Chief Justice of the High Court should be appointed from outside the

jurisdiction of that High Court and that resort should be had to Article 222 of the Constitution to give effect to this suggestion.

Suggestions have also been made that one third of the High Court Judges should be appointed from outside the State.

The matter is engaging the attention of the Government.

(b) The Bar Council of India has in July, 1980, passed a resolution saying that if the practice of filling up a vacancy in the office of Chief Justice of any High Court by the senior-most Judge in any High Court in India is followed, it will be unfair to those who are at present Judges of the High Court and are certain of being promoted as Chief Justices.

The Government, however, is not considering any proposal to adopt such a practice.

The said resolution of the Bar Council opposes the suggestion to appoint one third Judges from outside.

In September, 1979, in response to a questionnaire issued by the Law Commission the Bar Council of India had favoured the appointment of Chief Justice of a High Court from outside the jurisdiction of that High Court and the appointment of one third Judges from outside the State.

(c) No, Sir.

(d) Does not arise.

Joint venture projects in States by Hindustan Antibiotics Limited

1117. SHRI JANARDHANA POOJARY:

SHRI CHINTAMANI PANIGRAHI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Hindustan Antibiotics Limited has planned six joint ventures in different States for manufacturing formulations; and

(b) if so, the names of States with whom agreements have been signed